

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI



C. P. NO. 25(ND)2010
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2016**

NAME OF THE COMPANY: M/s. Anil Kumar Garg V/s. Queens Granite Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Vipul Ganda, Adv.] for Petitioner		
2.	Ms. S.K. Gini, Adv.			
3.	Mr. Arun Bagai, Adv.			
4.	Ms. Shelly Khanna, Adv.			
5.	RANJANA ROY GAWAI, ADV] RESPONDENT		
6.	ANSHUMAAN BAHADOR, ADV			

ORDER


Mr. Vipul Ganda, Ld. Counsel for the petitioner submits that he has received fresh instructions from his client to continue representing them, and is therefore ready to address final arguments.

2. Ld. Counsel for the respondents prays for adjournment. It is submitted by him. that the application being CA No. 104/15 wherein they seek certain clarifications of an earlier order, be taken up. This is a retrogressive step as the case itself can be finally disposed off.

Contd/-.....

✓

3. Ld. Counsel for the petitioner has drawn attention of this Court to a notice dated 12.09.2016 received by them for holding a Board meeting of the Directors on 13.09.2016. The agenda fixed for said the meeting was for change of the registered address of the company. It is submitted by the ld. Counsel for the petitioner that the notice was received by the petitioner subsequent to the date notified. Liberty is granted to the petitioner to raise objections at a later stage in case of any prejudice caused.
4. Interim orders to continue.
5. Be listed for final arguments. Written synopsis be filed alongwith. Citations relevant to the pleadings.
6. To come up on 10.11.2016.


(Ina Malhotra)
Member Judicial